

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201

CP(CAA) 66 of 2020 in CA(CAA) 37 of 2020

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Krishan Kanhaiya Creation Marketing Pvt Ltd
Sanwaria Fashions Marketing Pvt Ltd
Jagdamba Trendz Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunjal Dalal, PCS
For the RD : Mr. Shiv Pal Singh, Deputy Director
For the OL : Mr. Sandip Tupe, Official Liquidator
For Income Tax Dept. : Ms. Kinjal Vyas, Advocate for
: Ms. Maithili Mehta, Advocate

ORDER

Learned Counsel for the applicant has also filed revised written synopsis on 24.04.2024 vide inward diary No. 3512, the same is taken on record.

Further, Learned Counsel for the applicant has stated that the companies are not shell companies as stated in para -4 of the reply dated 25.03.2021 in respect to report of the RD.

Mr. Shiv Pal Singh, Deputy Director for the RD office stated that the Income Tax Department has given its NoC with respect to one of the companies which is Jagdamba Trendz Pvt. Ltd.

Learned Proxy Counsel for the Income Tax Department states that they have already given the NoC on 10.06.2022 under diary No. 0038 for all the companies. During the hearing we have shown the learned Representative of the RD office, the report of the Income Tax Department, after perusing the same it was stated by Mr. Shiv Pal Singh that he has no further objection and he requested this Tribunal to decide the matter on its merits.

Heard the Learned Counsel for the applicant as well as representative of RD Office, OL and learned Counsel for the Income Tax Department and perused the record.

Reserved for the order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)